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0.A-364/87

Office Notes, Office Memorandum, of
Coram, Appearances, Tribunal's Orders
of Directions and Registrar's Orders.

Tribunal's Orders

Per Tribunal

DOCUMENTS ARE NOT ATTESTED
AS TRUE COPY BY GAZ. OFFICER/ADVOCATE

Fixed for admission hearing including
point of New Format on 2.7.87

Notice issued to the
applicant on dtd. 10/6/87
Page 10K.

Jeppan
by Dy. Registrar
5/6

Notice dt. 10.6.87 served
on the Applicant:
Ref
29.6.87.

~~sent~~ written argument from the
applicant at the stage of Admission
hearing is received on 3/7/87 in
the Court.

CO

Dated: 3/7/87.

Heard the applicant in person.
Keep the case on 21/8/87 for
Admission Hearing. Issue
notice to the Respondent
about admission hearing.
Interim Relief asked for is
Rejected.

Notice issued to the
respondent on dt. 14.7.87
Subhash Kadi
14-7-87 -

Notice dt. 14.7.87
served on the Respondent
on 16.7.87.
Ref
21.7

1/2

1/2

P.O.

(3)

21-8-87

Heard the applicant in person and Mr. M. I. Setwa, Counsel, for the respondents.

The applicant is willing to do whatever work he is asked to do by his superiors. He is also prepared to accept the wages from the date he is allowed to join by the respondents.

At ~~on~~ our ^{instance} request he has given an application ~~&~~ in writing. To avoid further confusion we had requested Mr. S. R. Ahe to explain the contents of the application to the applicant and he has done so. A remark to that effect is written ~~in~~ the application by Mr. S. R. Ahe.

Maj. Rebello of Station Head Quarters for the respondents has written on the application that the respondents have no objection for accepting the undertaking given by the applicant.

In view of this situation we pass the following order.

~~The~~ The application NO. 364/87 is allowed to be withdrawn in view of the ^{application} ~~undertaking~~ given by ^{the applicant} ~~him~~ with no order as to costs.

A xerox copy of the application dt. 21-8-87 be given to the respondents by our office free of cost.

